

(b) if so, the time by which the work is likely to be started;

(c) whether there is a proposal totally ban the movement of trucks in view of the deteriorating condition of the bridge and very heavy traffic; and

(d) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir. The government have sanctioned funds for strengthening of the bridge.

(b) The work is likely to start by the end of December, 1991.

(c) and (d). No, Sir. The condition of the bridge is safe for normal vehicular traffic. However, certain load and speed restrictions on the bridge have been enforced in view of the increased traffic.

Widening of Delhi-Noida Link road of Nizamuddin Bridge

214. SHRI V. SREENIVASA PRASAD: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether sanction has been accorded for widening of the Delhi-Noida link road of Nizamuddin bridge;

(b) if so, the time by which the work is likely to start;

(c) whether the Government have received any representation for improvement of the road junction of Samachar Bridge; and

(d) if so, the steps taken by the Delhi Administration in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER): (a) and (b). Constitutionally this Ministry is responsible for development and maintenance of National Highways only. All other roads/bridges are essentially the responsibility of the State Govts/Union Territories concerned. The project in question is being executed by Delhi Administration. According to the information received from them, estimate for the work has been considered in the Standing Finance Committee, but formal sanction is still awaited. In view of this a firm date about start cannot be given at present.

(c) and (d). Yes, Sir. The bridge and approach to the bridge have been constructed by Delhi Development Authority. However, on receipt, of this representation, Delhi Administration have provided a gap in the central verge of NOIDA Link road to provide facility to users of this bridge.

Maintenance and Repair of ITO, Nizamuddin and Wazirabad Bridges

215. SHRI JEEWAN SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether ITO, Nizamuddin and Wazirabad bridges are fast wearing out needing immediate repairs and the proposals for new bridges are nowhere to materialise fast enough; and

(b) if so, the reasons for not repairing the old bridges in time and the delay in the construction of more bridges over Yamuna to ensure free flow of traffic to trans-Yamuna colonies where one third of the population of Delhi resides?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Constitutionally this Ministry is responsible for development and maintenance of National Highways only. All "Other Roads" are essentially the respon-

sibility of the State Govts/Union territories concerned. Only the Yamuna bridge near Nizamuddin falls on National Highway, while Yamuna bridges near ITO and Wazirabad fall on "Other Roads" and are the responsibility of Delhi Administration.

(a) and (b). The existing ITO bridge does not require any immediate repair. However, Wazirabad bridge and Nizamuddin bridge require repairs which are being undertaken.

In order to augment the facilities for traffic to trans-Yamuna colonies, an estimate for constructing an additional four-lane bridge near ITO has already been prepared and is under sanction. Delhi Administration have also proposals for construction of two more bridges across the river Yamuna near existing Wazirabad and Nizamuddin bridges.

Mutual Funds

216. SHRIMATI BHAVANA
CHICKHLIA ;
KUMARI DIPIKA CHIKHLIA ;

Will the Minister of FINANCE be pleased to state:

(a) the names of the mutual funds launched during the last two months;

(b) the details of the terms and conditions of each of these mutual funds; and

(c) the tax benefits, if any available to the investors under each of these funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No new mutual fund has been launched during the last two months.

(b) and (c). In view of reply to (a) above, this does not arise.

Aid India Consortium Meet at Paris

217. KUMARI DIPIKA CHIKHLIA: Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank had given any advice against soft options during 'Aid India Consortium' Meet at Paris;

(b) if so, the details thereof;

(c) the final decision taken in the meet. and

(d) the extent to which the decisions will be beneficial to India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). In the meeting World bank had stated that serious efforts are needed to share the transitional costs of the adjustment equitably. All these goals can be satisfactorily met only through a reordering of priorities and tough decision.

(c) At the aid India Consortium Meeting held in Paris on 19-20 September, 1991, the Members of the Consortium pledged aid assistance of the order of US \$ 6.7 billion.

(d) The conclusions reached in the Consortium meeting fully meet India's expectations. The financing requirements projected particularly the unbridged exceptional financing gap in the balance of payments can be met by the pledges made at the Consortium Meeting.

Advance Deposit for Purchase of Ambassador Cars

218. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether some dealers of Ambassa-